

**CENTRAL ELECTRICITY REGULATORY COMMISSION
NEW DELHI**

Petition No. 14/RP/2024

in

Petition Nos. 197/GT/2017, 364/GT/2020 and 3/GT/2021

Coram:

**Shri Jishnu Barua, Chairperson
Shri Ramesh Babu V, Member
Shri Harish Dudani, Member**

Date of Order: 12th August, 2024

In the matter of:

Petition under section 94(1) Of the Electricity Act, 2003 read with Regulation 17 of the CERC (Conduct of Business) Regulations, 1999 and Section 114 read with Order 47, Rule 1 of the Civil Procedure Code.

And

In the matter of

NTPC Limited,
Scope Complex, Institutional Area,
Lodhi Road, Pragati Vihar,
New Delhi-110 016

....Review Petitioner

Vs

1. Uttar Pradesh Power Corporation Limited
Shakti Bhawan, 14, Ashok Marg,
Lucknow – 226 001

2. Rajasthan Urja Vikas Nigam Limited
(*on behalf of Discoms of Rajasthan*)
Vidyut Bhawan, Janpath,
Jaipur – 302 005

3. Haryana Power Purchase Centre
Shakti Bhawan, Sector – VI,
Panchkula, Haryana – 134109



4. Power Development Department, J&K
Govt. of J&K, Civil Secretariat
Jammu/Srinagar

5. Electricity Department, Chandigarh
Union Territory of Chandigarh, Addl. Office Building
Sector-9 D, Chandigarh

6. Uttarakhand Power Corporation Limited
Urja Bhawan, Kanwali Road
Dehradun – 248 001
Uttarakhand

...Respondents

Parties present:

Shri A.S Pandey, NTPC
Shri P. Piyush, NTPC
Shri Abhinash Das, NTPC

ORDER

The Review Petitioner, NTPC Limited, has filed the Review Petition seeking review of the Commission's common order dated 29.3.2023 in Petition Nos.197/GT/2017 and 364/GT/2020 and 3/GT/2021, on account of the error apparent on the face of the order on the following issues:

- a) *Allowance of IEDC for Rs 2472.31 lakhs instead of Rs 3289.15 lakhs; and*
- b) *Partial disallowance of the impact of the Wage revision.*

Hearing dated 8.8.2024

2. During the hearing of the Review Petition on 'admission', on 8.8.2024, the representative of the Review Petitioner submitted that pursuant to the issuance of the corrigendum order dated 2.8.2024 in Petition No. 364/GT/2020 rectifying the errors, nothing survives in the Review Petition for consideration. Accordingly, the representative prayed that it may be permitted to 'withdraw' the Review Petition.



3. In consideration of the above submissions, we permit the Review Petitioner to 'withdraw' the Review Petition. Accordingly, Petition No. 14/RP/2024 is disposed of as 'withdrawn' at the admission stage.

Sd/-
(Harish Dudani)
Member

Sd/-
(Ramesh Babu V.)
Member

Sd/-
(Jishnu Barua)
Chairperson

